

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay,exemption from filing O.T., stay, permission to
file synopsis and list of dates, permission to file additional documents
and prayer for interim relief and office report)

WITH S.L.P.(C)...CC NO. 13412 of 2012

(With appln.(s) for permission to file SLP and office report)

SLP(C) NO. 245 of 2012

(With appln.(s) for impleadment, permission to file additional documents,
permission to file lengthy list of dates and prayer for interim relief and
office report)

Date: 21/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Ranjit Kumar, Sr. Adv.

Mr. S.M.A. Kazmi, Sr. Adv.

Ms. Mukti Chaudhry, Adv.

Mr. Sahil Chopra, Adv.

Mr. Utkarsh, Adv.

Mr. Kavin Gulati, Sr. Adv.

Ms. Anjali Vohra, Adv.

Ms. Priya Deep, Adv.

Mr. Umesh Kumar Khaitan,Adv.

Mr. Rajat Pawha,Adv.

Mr. Praveen Kumar, Adv.

Mr. Kumar Rajesh Singh, Adv.

Ms. Ritu Chabra, Adv.

For Respondent(s)

Mr. P.N. Misra, Sr. Adv.

Mr. Ashutosh Kr. Sharma, Adv.

Mr. Gaurav Dhingra,Adv.

Mr. Raman Yadav, Adv.

Mr. Abhishth Kumar ,Adv

(Ghaziabad Nagar Nigam)Mr. Sudhir Kulshreshtha,Adv.

- 2 -

Mr. Pradeep Misra ,Adv

Mr. Ranbir Singh Yadav ,Adv

Mr. Vinay Garg ,Adv

(For G.D.A.)

Ms. Reena Singh, AAG, U.P.

Mr. Devesh Kumar, Adv.

Mr. Adarsh Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C)...CC No.13412/2012

Permission to file SLP(C)...CC No.13412/2012 is granted.
Delay condoned.

Issue notice. Learned counsel appearing for the respondents in other matters may accept notice. They may file reply within two weeks. Rejoinder affidavit, if any, may be filed within two weeks thereafter.

In rest of the matters, Mr. Sudhir Kulshreshtha, learned counsel appearing for the Ghaziabad Nagar Nigam and Ms. Reena Singh, learned counsel appearing for the Ghaziabad Development Authority pray and are permitted two weeks time to file affidavit and documents. Rejoinder affidavit may be filed by the petitioner within two weeks thereafter.

List after four weeks.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master